

SHRI SHYAMNANDAN MISHRA : What about my request that the confessional statement and the charge-sheet should be laid on the Table.

MR. SPEAKER : I am not allowing it.

SHRI M. KALYANASUNDARAM : The hon. Minister has said that a case under sec. 409 IPC has been registered.**

MR. SPEAKER : I have not given him permission. What he says will not be recorded.

2.12 hrs.

PAPERS LAID ON THE TABLE

INDIAN MERCHANTS SHIPPING (MEDICAL EXAMINATION) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI) (SHRE RAJ BAHADUR) : I beg to lay on the Table a copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 285 in Gazette of India dated the 27th February, 1971, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library See No. LT—217/71]

ANNUAL REPORTS AND STATEMENTS re. I. I. T. S.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINIS-

**Not recorded.

TER OF DEPARTMENT OF CULTURE (SHIKSHA AUR SAMAJ KALYAN MANTRI AUR SANSKRITI VIBHAG MANTRI) (SHRI SIDDHARTHA SHANKAR RAY) : I beg to lay on the Table.

(1) (i) (a) Annual Report of the Indian Institute of Technology, Bombay, for the year 1969-70. [Placed in Library, See No. LT—218/71]

(b) A statement (Hindi and English version) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously. [Placed in Library, See LT—219/71]

(ii) (a) Annual Report of the Indian Institute of Technology Kanpur, for the years 1969-70 [Placed in Library, See No. LT—220/71]

(b) Annual Report of the Indian Institute of Technology, Delhi, for the year 1969-70, [Placed in Library, See No. LT—221/71]

(c) A statement (Hindi and English versions) explaining the reasons as to why the Hindi versions of the above Reports could not be laid on the Table simultaneously. [Placed in Library See No. LT—222/71]

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science,

Bangalore, and the Statement of Accounts, for the year 1969-70. [Placed in Library See No. LT—223/71]

- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1969-70 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, See No. LT—224/71]

- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously. [Placed in Library See No. LT—225/71]

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) (AMENDMENT) RULES, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, INCOME-TAX RULES AND NOTIFICATION UNDER WEALTH TAX ACT, AND CUSTOMS ACT AND CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (VITTA MANTRALYA MEN UP-MANTRI) (SHRIMATI SUSHILA ROHATGI) :
On behalf of Shri K. R. Ganesh, I beg to lay on the Table.

- (1) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 436 in Gazette of India dated the 27th March, 1971, under

sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT—226/71]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 .-

(i) The Central Excise (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 378 in Gazette of India dated the 20 March, 1971.

(ii) The Central Excise (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 443 in Gazette of India dated the 27th March, 1971

[Placed in Library, See No. LT—227/71]

- (3) A copy of the Income-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 1917 in Gazette of India dated the 22nd February, 1971, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT—228/71]

- (4) A copy of Notification No. S. O. 1258 published in Gazette of India dated the 18th March, 1971 containing corrigenda Notification No. S. O. 1026, dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library, See No. LT—229/71]